

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
Contempt Petition 01/2020 in
C.P. (IB) No.90/BB/2017

IN THE MATTER OF:

Ajay Gopaldas Samat (H.U.F.) & Anr. ... Petitioners
Vs.
M/s. Maxworth Realty India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 24.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in Contempt
Petition 01/2020/Erstwhile RP: Shri Abhishek Anand & Shri Ishaan D.
For the Respondent : Shri S. Arun Kumar (Proxy Counsel)

ORDER

Contempt Petition No.01/2020

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the Applicant requested one week's time to give complete details as how much to be paid to the Erstwhile RP. Therefore, he is permitted to file the same, within a period of one week.
3. List the matter on **05.07.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

-Sd-

K. BISWAL
MEMBER (JUDICIAL)